agreed without any amendment to the Criminal Law (Amendment) Bill 1959, which was passed by Rajya Sabha at its sitting held on the 2nd September, 1959."

RESIGNATION OF MEMBERSHIP BY DR. P. V. KANE

MR. CHAIRMAN: I have to inform hon. Members that Dr. P. V. Kane, a nominated Member, has resigned his seat in the Rajya Sabha with effect from today.

NOMINATION OF SHRIMATI PUSHPALATA DAS AS A' MEMBER OF THE CENTRAL SOCIAL WELFARE BOARD

MR. CHAIRMAN: I have also to inform hon. Members that I have nominated Shrimati Pushpalata Das to be a Member of the Central Social Welfare Board.

ALLOTMENT OF TIME FOR CONSI-DERATION OF THE MOTION CONCERNING THE LIFE INSURANCE CORPORATION

MR. CHAIRMAN: I have to inform hon. Members that under rule 153 of the Rules of Procedure and Conduct of Business I have allotted five hours for consideration 'of the Motion in respect of the decisions of the Government of India on the findings of the recent enquiry into certain affairs of the Life Insurance Corporation of India.

ENQUIRY REGARDING NOTICE OF A MOTION FOR PAPERS

SHRI BHUPESH GUPTA (West Bengal): Sir, I gave notice of a Motion for Papers for calling the attention of the Prime Minister to the

wanton police firings and beating that took place during the first few days of this month as a result of which, according to information available to us, nearly 80 people had been killed. Dead bodies are being discovered even now. It is also reported that at burning ghats dead bodies were cremated at night, and about 200 people are untraced since those days. Now, Sir, Government should make a statement. It is a serious thing. We have never known such things.

MR. CHAIRMAN: Yes, that will do.

SHRI BHUPESH GUPTA: Only one thing more, Sir. Whether you will make a statement, I do not know. I am somewhat astounded that the Prime Minister is not suggesting a public enquiry into the firings when in the case of Kerala he did it very publicly.

SHRI AWADESHWAR PRASAD SINHA (Bihar): Because Kerala set a different example.

SHRI BHUPESH GUPTA: Well, Sir, 1 understand that when you Congressmen hold the guns and shoot people, there should be no enquiry.

MR. CHAIRMAN: Order, order.

SHRI BHUPESH GUPTA: Now, Sir, the Prime Minister is silent and in Bengal the great historian, Shri Suren-dranath Sen—you must be knowing him—Shri Tripurari Chakravarty, an outstanding professor, and Shri Atul Gupta, an eminent jurist and many other citizens have demanded a public enquiry. I should like the Prime Minister to accept their suggestion and advise the Chief Minister of West Bengal, Dr. B. C. Roy, and others to institute a public enquiry at least to show that he does not observe double standards in this matter.

Mr. CHAIRMAN: The Travancore-Cochin Vehicles Taxation (Amendment and Validation) Bill, 1959.

SHRI BHUPESH GUPTA: What about your statement, Sir?